

**Central Administrative Tribunal
Principal Bench**

**OA No.3065/2014
MA No.2626/2014**

New Delhi, this the 25th day of April, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Sudhir Kumar, Member (A)**

1. Shri Rakesh Kumar
Aged 55 years,
S/o Shri Ved Prakash
R/o A-22, HUDCO Place Extn.,
Type-V-B (D-I) Quarters,
P.O. Andrewsganj,
New Delhi 110 049.
Working as DDG (CPD)
Ministry of Statistics &
Programme Implementation,
Sardar Patel Bhawan,
Parliament Street,
New Delhi 110 001.
2. Shri Asit Kumar Sadhu
Aged 53 years,
S/o Shri Nakul Chandra Sadhu
R/o D-12, HUDCO Place Extn.,
Type-V Quarters,
P.O. Andrewsganj,
New Delhi 110 049.
Working as Chief General Manager
(Planning & Statistics)
National Highways Authority of India,
Ministry of Road Transport & Highways
G-5&6, Sector-10, Dwarka,
New Delhi 110 075.
3. Shri Ajay Mishra
Aged 57 years,
S/o Shri S. N. Sharma
R/o Flat No.108, GH-1,
Paschim Vihar,
New Delhi 110 063.
Working as Deputy Director General
FOD (hQ) NSSO,
East Block-6, Level-4-7,
R. K. Puram,
New Delhi 110 066.
4. Shri Sunil Jain
Aged 55 years,
S/o Shri D. C. Jain
R/o Flat No.2, Sector-3, Type-4,
Sadiq Nagar, new Delhi 110 049.
Working as DDG, ESD, CSO,
Ministry of Statistics & Programme Implementation,

Jeevan Prakash Building,
25, K. G. Marg,
New Delhi 110 001.

5. Shri S. M. Mahajan
Aged 55 years,
S/o Shri B. L. Mahajan,
R/o 107, Vivekanand Puri,
Delhi 110 007.
Working as DDG, NSSO (DPC),
Ministry of Statistics & Programme Implementation,
Pushpa Bhawan,
New Delhi 110 062. Applicants.

(By Advocates : Shri R. N. Singh and Shri Amit Sinha)

Versus

1. Union of India
Ministry of Statistics &
Programme Implementation,
Sardar Patel Bhawan,
Parliament Street,
New Delhi 110 001.
Through its Secretary.

2. Ministry of Personnel, PG & Pensions
Department of Personnel & Training,
North Block,
New Delhi 110 001.
Through its Secretary. Respondents.

(By Advocate : Shri Ashok Kumar)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

MA No.2626/2014.

In view of the averments made in the MA, applicants are permitted to file joint OA.

MA stands disposed of.

OA No.3065/2014.

It is not in dispute that the relief claimed in the present Application is squarely covered by judgment dated 23.10.2013 passed in OA No.761/2012 titled Dr. B. S. Bhandari and Others vs. Union of India, followed in subsequent judgment dated 23.12.2014 passed in OA No.2143/2014 titled Shri T. R. Mohanty vs. Union of India & ors. This

Application is accordingly disposed of in terms of the aforementioned judgments. The applicants shall be entitled to the same relief as granted in the aforementioned OAs.

2. Learned counsel for the respondents has brought to the notice of this Tribunal that the above mentioned two judgments are subject matter of challenge before Hon'ble Delhi High Court in W.P. (C) No.8193/2015 and W.P. (C) No.3730/2015, which are pending disposal.

3. In view of this situation, it is further observed that the present order shall be governed by the outcome of the judgments by the Hon'ble High Court of Delhi in the abovementioned writ petitions.

4. With the above order, the OA stands disposed of.

(Sudhir Kumar)
Member (A)

(Permod Kohli)
Chairman

/pj/